BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 344/2017 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

Bank of India (CoC)

V/s.

Anil Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. VISHAL J. DAYE

APPLICANT Vichal

2. HIRAL MEHTA

Hurelits

<u>ORDER</u>

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Hiral Mehta present for Applicant/ Bank of India (COC). None present for Respondent in IA 344/2017.

Proof of copy of notice of date of hearing on IRP filed.

Applicant also filed reply mail issued by IRP stating that he has no objection to replace him by another RP.

Perused the resolution passed by the COC in its first meeting held on 15.09.2017. COC resolved to appoint Mr. Ramchandra D Chaudhary as RP replacing IRP Mr. Pramodkumar Bajranglal Kediya.

In view of section 22 sub section (2) of the Code and the resolution of the COC this Adjudicating authority here by forward the name of Mr. Ramchandra D Chaudhary.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 10.11.2017 for confirmation by IBBI.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of October, 2017.